

In the Court of the Principal District Judge, Madurai.

Present : **Thiru.M. Balakumar, B.A., M.L.,**

(V Additional District Judge, Madurai)

Principal District Judge, Madurai. (i/c)

Thursday, this the 10th day of September -2020.

Crl.M.P.No.4073/2020

R.Senthilvel,S/o.Raja

... Petitioner/Accused.

Vs

State through the Inspector of Police,

Samayanallur,P.S.Cr.No.1565/2020

... Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.Balvellaipandi, Advocate for the petitioner and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following

Order

1. Bail application u/s. 439 of Cr.p.c.
2. The offences alleged are U/s. 294(b), 306, 447 and 506(i) of IPC.
3. Heard.

4. The learned counsel for the petitioner argued that the petitioner is an employee of the IDFC bank, where the victim obtained loan. He went to the victim house for collection of money and the same was suitably replied by the father of the deceased. The petitioner/ accused has decided to leave the place. In the meanwhile, the deceased has taken a wrong decision. There is no inducement on the side of the petitioner/accused and no force or stress from the side of the accused, upon the victim. Hence praying for the bail to the accused.

5. In reply, the learned public prosecutor strongly objected that the occurrence took place when the victim consumed the poison in his residence, the petitioner was present there and when they went for collection of the loan due, the deceased was made to take such a decision, that also cannot be simply ignored. Considering the fact of the presence of the accused at the time of deceased consumed poison simply cannot be ignored. Considering the objection raised by the prosecution, this Court is not inclined to grant bail to the Petitioner and the petition deserves to be dismissed.

7. In the result, the bail petition is dismissed accordingly.

Pronounced by me in Open Court on the 10th day of September -2020.

Sd/- M. Balakumar
V Additional District Judge, Madurai
Principal District Judge, Madurai.(i/c)

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1. The Judicial Magistrate concerned